NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.30/14/2017 RT CP No.179/Chd/Hry/2017

ln	the	matter	of:
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Vatika Limited.

.....Petitioner.

Present:

Mr.Ranjeet Pandey, Practising Company Secretary for

the petitioner.

This petition was filed just one month after the passing of special resolution for converting the public company into a private limited company. This petition would thus be premature as the minimum waiting time is three months from the date of passing of the resolution as per rule 68 of the NCLT Rules. Learned counsel for the petitioner seeks and permitted to withdraw the instant petition with liberty to file fresh petition on the same cause of action.

(Justice R.P.Nagrath) Member (Judicial)

-Sd/-

July 11, 2017.